

1	2	3
24.	Utter Pradesh	44,69,253
25.	West Bengal	74,81,440
26.	A and N Islands	14,492
27.	Chandigarh	40,404
28.	D and N Haveli	7,293
29.	Daman and Diu	2,991
30.	Delhi	3,42,633
31.	Lakshadweep	986
32.	Pondicherry	99,965

Compensation for Accidents Victims

2218. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of RAILWAYS be pleased to state :

(a) whether Railways pay Ex-gratia and not the compensation to the people who lose their lives or are seriously injured in the Railway accidents / derailment;

(b) if so, the reasons therefor;

(c) whether the Government propose to reconsider their present policy and make payment of compensation as is applicable in the case of road accidents; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : (a) Bonafide passengers who get injured or the dependents of those who die on account of passenger train accidents or derailments as defined under Section 124 of the Railways Act, 1989 are paid ex-gratia immediately after the accident as per prescribed rates and also compensation claims subsequently, the quantum of which is decided by the Railway Claims Tribunal.

(b) to (d). Do not arise.

Performance of Agriculture Co-operative Under NCDC

2219. SHRI R. SURENDER REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the performance of the agricultural cooperatives was reviewed at the meeting of the National Co-operative Development Corporation (NCDC) in November, 1994;

(b) if so, the details of the achievements made by the agricultural co-operatives in various spheres during the last three years;

(c) whether there is any proposal to make comprehensive amendments to the NCDC Act to expand its activities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) The General Council meeting of National Co-operative Development Corporation (NCDC) was held on 16 November, 1994 where the Annual Report and Audited Accounts of NCDC for 1993-94 were adopted. The Annual Report gave a review of the activities of NCDC during the period under review.

(b) The assistance provided by NCDC to agricultural cooperative societies engaged in some key activities is given in the Statement attached.

(c) and (d). A proposal to amend the NCDC Act, 1962 to expand its activities is under consideration of the Government. The proposal includes inclusion of livestock, poultry-feed, industrial goods and certain notified services in the scope of activities of NCDC.

STATEMENT

Assistance Provided by NCDC to Agricultural Co-operatives for key activities

(Rs. in lakh)

S.Type of Activities No.	Financial Assistance Provided		
	1991-92	1992-93	1993-94
1. Plantation Crops	51.66	341.306	309.56
2. Co-operative Sugar Factories	7478.38	7273.41	8346.50
3. Oilseed Processing	7097.91	1751.65	928.66
4. Foodgrains Processing	16.54	133.68	66.29
5. Co-operative Spinn- ing Mills	9158.00	2578.43	1197.18
6. Fertilizer Distribution	481.20	70.90	180.35
7. Fisheries	6136.00	630.00	566.00
8. Dairy and Poultry	1310.95	568.82	3058.97
9. Inttegrated Co-op- erative Development Projects	4486.37	1036.36	7136.34
10. Co-operative Storage	2374.00	4054.00	876.00
11. Marketing and Proc- essing of Agriculture Produce	560.00	1759.00	1683.27
12. Co-operative Cold Storage	64.00	50.00	206.00
13. Marketing and Processing of Fruits and Vegetables	1239.12	539.98	768.52